

(Interruptions)

SHRI KALKA DAS (Karol Bagh): This matter concerns the people of Delhi You cannot refuse us like this.

(Interruptions)

[*English*]

MR. SPEAKER: Mr. Kalka Dass, you are not behaving properly in the House; you are not using proper language also. I warn you to use proper language. This is not the House for Mr. Kalka Dass only; this House is for Mr. Ayub Khan also and for Mr. Digvijaya Singh also. If you take the entire time of the House, I cannot appreciate it.

[*Translation*]

SHRI KALKA DAS: We also have a right to raise our point.

(Interruptions)

[*English*]

MR. SPEAKER: You have to take your seat now. Please do not do like this. I allowed first Mr. Khurana to raise this issue. I allowed one more Member of your party to speak on this issue. I cannot allow all the Members of your party to speak; other Members also have to speak. Please do not dominate and do not try to behave like this in the house. It is not proper for a senior Member like you.

(Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Mr. Speaker, Sir, a delegation from Rajasthan had come and seen me.

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, I want to make a submission.

MR. SPEAKER: I will give you time later. He has not alleged anything against anybody.

SHRI JASWANT SINGH: Sir, You have asked the Home Minister to react to it.

MR. SPEAKER: I did not ask him.

SHRI S. B. CHAVAN: I am doing it on my own.

MR. SPEAKER: If I allow you, I have to allow others also.

(Interruptions)

SHRI S. B. CHAVAN : Sir, a delegation from Rajasthan had come and seen me and they represented to me that a large number of people against whom serious charges are not there, have been put in jail under TADA Act. I have requested the Rajasthan Government to submit a report. I am going to personally look into the matter and if there are innocent people involved, certainly we will take a review of the cases. (*Interruptions*)

MR. SPEAKER: He has not alleged anything. He said, innocent people should not be put in jail. (*Interruptions*)

[*Translation*]

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir, I have also got proof. People of the community, who have been put behind the bars by the BJP Government were apprehended from my constituency. I would like to request the hon. Minister of Home Affairs to pay special attention to it because people belonging to a particular community are being apprehended. (*Interruptions*)

[*English*]

SHRI CHITTA BASU (Barasat): Mr. Speaker, Sir, with your kind permission, I

would like to invite the attention of the Government, particularly the Minister of Petroleum to the reported decision of the Government to offer certain important blocks of Bombay High which is the proven reservoir of oil and gas in our country to some foreign oil companies for exploration. (*Interruptions*)*

MR. SPEAKER: Only Mr. Chitta Basu's statement will go on record.

(*Interruptions*)*

SHRI CHITTA BASU: Sir, as you know, the ONGC is the premier organisation of our country engaged in exploration and drilling work. The ONGC has got adequate expertise for exploration in Bombay High and they have done excellent job in including our country in the oil map of the world. Now, the ONGC has objected to the decision of the Government to hand over those blocks of Bombay High to any foreign company. The startling fact is that the Defence Ministry has come into the picture and it is reported that they have cleared the Project for the exploration by the foreign companies.

It is needless to mention the dangers involved if the foreign companies are allowed to dominate over the oil resources of our country. We had very had and very sad experience so far as oil exploration work conducted by the foreign companies in our country is concerned. I understand that International Monetary Fund and the World Bank directed the Government of India to see that very promising areas of oil exploration are also handed over to the foreign companies which are multi-national oil companies. It is a very dangerous step which the Government is going to take. I think that it will undermine not only the autonomy of the ONGC as a premier public sector undertaking but also endanger the security of our country.

Therefore, I want that if there is any Order, it should be immediately withdrawn and consultations should be held with the ONGC so that they themselves can take up this exploration work and thereby our country may become self-reliant in oil production.

[*Translation*]

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, two or three weeks back, I and my colleagues had met the Prime Minister and had submitted that the people of Delhi have been deprived of Metropolitan council and Corporation for four years and therefore, it has become very difficult for us to discharge our duties to Lok Sabha. Whatever is accepted by the Centre may be granted to Delhi. Therefore, it is our submission that either proposal of Assembly should be accepted or election should be conducted here.

I was very much pleased when the Prime Minister said that my proposal was justified and he would intimate me as early as possible after taking a decision in this connection. The notification is going to expire on September 3 and it will be extended further. Therefore, my colleagues insisted to know from the Minister of Home Affairs regarding the decision taken in this connection. Have the Government decided whether it is going to set up an Assembly in Delhi or going to hold the elections for Metropolitan Council.

The Minister of Home Affairs has risen here to give the House an unscheduled information, and the information given by him shows that the Rajasthan Government is misusing TADA. I would like to submit that all the State Governments ruled by our party have been directed that TADA must not be misused in any way. Since I have been elected from Gujarat, I am a representative